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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

Hon'ble Shri Shanker Raju, Member (Judicial)

O.A.No.746/2001

New Delhi, this the 17th day of October, 2001

Shri Jagannath
s/o Shri Ghasi Ram
Gangman
under Permanent Way Inspector
Northern Railway
Moradabad. ... Applicant
(By Advocate: Shri B.L.Madhok, proxy of Shri
B.S.Mainee)

Vs.

1. Union of India
through General Manager
Northern Railway
Baroda House
New Delhi.
2. Divisional Railway Manager
Northern Railway
Moradabad.
3. Permanent Way Inspector
Northern Railway
Moradabad.
(By Advocate: Shri R.L.Dhawan) ... Respondents

O R D E R (Oral)

By Shanker Raju, Member (J):

The learned counsel for the respondents has already filed reply on 17.10.2001 wherein vide letter dated 27.9.2001 written to the DRM, Moradabad, the applicant wishes to withdraw his OA as the pensionary benefits which he has claimed in the present OA had been decided to be paid to him. As such the respondents themselves have redressed the grievance of the applicant.

2. In this view of the matter, the learned proxy counsel for the applicant seeks to withdraw the OA. The OA is accordingly dismissed as withdrawn. No costs.

S. Raju

(SHANKER RAJU)
MEMBER(J)

/RAO/